6.5.1988.

CCP No. 7 of 1988 in O.A. No. 1859/87.

Mrs. Laj Arya V/s. Union of India & Others.

Applicant through Shri G.D. Gupta, Counsel.

Respondents through Mrs. Avnish Ahlawat, Shri Dalip Singh Verma, Shri Sakesh Kumar, Shri Rita Rao and Ms. Janki Manchanda, Counsel.

Counsel from both sides have been heard. I am satisfied that there was no wilful attempt or intention on the part of the respondents to disobey the order of this Tribunal or to flout the authority of the court. The applicant is still continuing as Vice-Principal in the New Friends Colony School under the interim orders of this Tribunal and she is performing her duties there without any obstruction or hindrance. The contempt notice is accordingly discharged.

2. The pleadings in this case are complete. The matter may be placed before a Single Bench for regular hearing. This case need not be treated as part-heard. To come up before a Single Bench on 1.6.1988 for regular hearing.

(KAUSHAL KUMAR)
MEMBER (A)
6.5,1988.

Shri R.L. Sethi, counsel, for the applicant.

Mrs. Avnish Ahlawat, counsel, for the respondents. Shri Rakesh Kumar, counsel, for respondent No.3.

Counsel for the applicant seeks time to file a rejoinder.

He may file the rejoinder. The case is adjourned to 7.6.88.

May be listed before Court No.III.

Rejoidernagilan

(B.C. Mathur) Vice-Chairman

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